

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 14.03.2014

CP No. 68/2013 (OA No. 162/2007) with
MA No. 302/2013

None present for the petitioners.

The petitioners have filed this Contempt Petition for the violation of the order dated 26th October, 2007 passed by this Bench of the Tribunal in OA No. 162/2007 with MA No. 174/2007.

The petitioners have submitted that after the dismissal of the SLP in the case of Goparam, they are entitled to get the benefits as per the directions of this Tribunal.

Mr. Mukesh Agarwal, S.C.G.S.C., present in the court, put appearance on behalf of the respondents and produced a letter No. 1000/CC/Gen/30/E1C dated 15th February 2014. From the perusal of the letter dated 15th February, 2014, it reveals that a sum of Rs. 22,81,961/- has been sanctioned to the petitioners and payment has been made vide cheque Nos. 920183 and 920184 dated 15th February, 2014. Therefore, he submits that the compliance of the order of the Tribunal has been made by the respondents.

In view of the above, we are satisfied that the substantial compliance of the order dated 26th October, 2007 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Accordingly, the Misc. Application for condonation of delay is disposed of.

M. NAGARAJAN
(M. NAGARAJAN)
JUDICIAL MEMBER

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat